

ITEM NO.24

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ATUL M. KURHEKAR

Criminal Appeal No(s). 524/2023

GOVIND & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 203049/2022 - EXEMPTION FROM FILING O.T.)

WITH

CrI.A. No. 525/2023 (II)

(FOR ADMISSION and I.R. and IA No.9462/2023-CONDONATION OF DELAY IN FILING and IA No.9468/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9467/2023-EXEMPTION FROM FILING O.T. and IA No.9464/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 13-04-2023 These matters were called on for hearing today.

For Appellant(s)

Mr. Naman Raj Singh, Adv.
Mr. Shubham Saxena, Adv.
Mr. Adarsh Pandey, Adv.
Dr. Sushil Balwada, AOR
Mr. Pramod Kumar, Adv.
Mr. Vivekanand Rana, Adv.
Ms. Akansha Rai, Adv.
Ms. Apeksha Rai, Adv.

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Both matters

As per office report, Ld. Counsel for the appellant has not filed spare copies. Ld. Counsel for the appellant prays

contd....

for and is granted two weeks' time, as last opportunity, for filing spare copies. If spare copies are filed within the time granted, process as per rules and list on 19.5.2023 else Registry to process the matters for listing before the Hon'ble Judge in Chambers for necessary directions.

ATUL M. KURHEKAR
Registrar